

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 239/94 in
O.A. NO. 1497/92

New Delhi this the 3rd day of August, 1994

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, CHAIRMAN
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Karam Dass S/O Brestu Ram,
R/O Village Nalwa,
P.O. Kasauli,
re-employed as.
Lab. Technician in the
Central Research Institute,
Ministry of Health & Family
Welfare, Govt. of India,
Kasauli.

And President of the Central
Research Institute Employees,
Association, Kasauli & Ors.

... Petitioners

By Advocate Shri B. B. Raval

Versus

1. Shri R. L. Mishra,
Secretary, Ministry of
Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Dr. A. K. Mukherjee,
Director-General Health Services,
Ministry of Health & Family
Welfare, Nirman Bhawan,
New Delhi.
3. Dr. J. Sokhe,
Director,
Central Research Institute,
Ministry of Health & Family
Welfare, Govt. of India,
Kasauli (Himachal Pradesh).

... Respondents

O R D E R (GRAL)

Mr. Justice S. K. Dhaon -

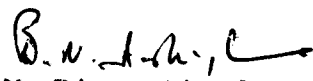
The complaint in this case is that the order dated 4.11.1993 has not been complied with. We have perused the order carefully, and we find that in fact, it contains no directions. Therefore,

Sd/-

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the question of non-compliance or willful disobedience of the order does not arise. Learned counsel urges that there is some mistake in the order dated 4.11.1993. If that be so, and if the applicant is so advised, he may seek appropriate remedy available to him.

2. With these observations, this contempt petition is dismissed.


(B. N. Dhoundiyal)
Member (A)


(S. K. Dharon)
Chairman

/as/